

12.30 hrs.

RE MOTIONS OF NO-CONFIDENCE

MR. SPEAKER I have received certain Motions of No-Confidence in the Council of Ministers from various Members. The subject-matter is almost identical. These are from Shri Samar Mukherjee, Prof Madhu Dandavate, Shri Dinen Bhattacharyya, Shri Samar Guha, Shri Atal Bihari Vajpayee, Shri Shyamanandan Mishra, Shri Satyendra Narayan Sinha Shri K S Chavda and Shri Tridip Chaudhuri

Are they moving?

SHRI SAMAR MUKHERJEE (Howrah) I had tabled the Motion of No-Confidence to be moved today. But I found that some other parties also had tabled similar Motions. We discussed it amongst ourselves and we hold the view that at the initial stage of the session we are not going to press for the No-Confidence Motion and that we will bring forward this Motion during the later part of the session.

MR. SPEAKER Why give this explanation? Is he not moving it?

SHRI SAMAR MUKHERJEE I am not moving. We would like to have now separate discussions on specific issues. We will bring forward the Motion of No-Confidence later on.

MR. SPEAKER He is not moving.

PROF MADHU DANDAVATE (Rajapur) To make the debate on No-Confidence Motion more effective and not render the discussion on other issues ineffective, I have decided that I would seek the leave of this House to move the No-Confidence Motion towards the end of the Session. I do not press for it today.

MR. SPEAKER So, he is not moving.

SHRI DINEN BHATTACHARYYA (Serampore) I am not moving it on the expectation that we will have an

opportunity to discuss it more thoroughly during the latter part of the session.

MR. SPEAKER Not moving.

SHRI SAMAR GUHA (Contai) It is the consensus arrived at amongst all the Opposition parties that we are not pressing for the No-Confidence Motion now. We will have separate discussions on specific issues, from day to day, and the final shot will be towards the end of the session.

MR. SPEAKER Not moving.

Shri Atal Bihari Vajpayee—not here.

SHRI SHYAMANANDAN MISHRA (Bagusara) On a balance of considerations we have decided to bring the No-Confidence Motion towards the end of the session. We are not pressing for it today. I think to be fair to the Government we give them sufficient time.

MR. SPEAKER Not moving.

Shri Satyendra Narayan Sinha—not here.

Shri K S Chavda—not here.

SHRI TRIDIP CHAUDHURI (Berhampore) I am not moving.

MR. SPEAKER He is also not moving.

I take it they are not moved and they are all withdrawn.

12.34 hrs

MOTION FOR ADJOURNMENT

ABNORMAL RISE IN PRICES OF
ESSENTIAL COMMODITIES

SOME HON MEMBERS rose—

AN HON MEMBER What about adjournment motions?

SHRI SHYAMANANDAN MISHRA (Begusara) There is an acute scarcity of various articles and rise in prices.

MR. SPEAKER: Why not do it tomorrow?

SHRI S. M. BANERJEE (Kanpur): I do not mind having a discussion tomorrow. But you, Sir, may make up mind today.

12.35 hrs.

At this stage a person from the Visitors' Gallery threw some leaflets on the floor of the House

MR. SPEAKER: I have quite a few of them. Would you like me to take them up today?

SHRI INDRAJIT GUPTA (Alipore): You can give your decision today.

MR. SPEAKER: I have already taken my decision. If I decide today, then it has to be taken up to-day itself.

SOME HON. MEMBERS: Tomorrow.

MR. SPEAKER: That is all right.

श्री जगन्नाथ राव जोशी (शाबापुर)

अध्यक्ष महोदय, मैंने एक विषय उठाने का प्रस्तावित मागी थी।

MR. SPEAKER: I have not admitted them yet. They will be taken up tomorrow.

SHRI JYOTIRMOY BOSU (Diamond Harbour): No, Sir. Our understanding was different.

MR. SPEAKER: If I admit today, then they will have to discuss today itself.

SHRI JYOTIRMOY BOSU: You can admit today and we can discuss tomorrow. (Interruptions)

SHRI INDRAJIT GUPTA: May I know whether your suggestion that this matter be held over till tomorrow has been prompted only by the very laudable consideration that the Opposition should be given more time to pre-

pare? Or, is there any other consideration that prompted you to make this suggestion?

MR. SPEAKER: I will explain. Yesterday we held a meeting of the Leaders. Since many obituary references were to be made today, naturally we thought that it must be a very sad atmosphere after that. And they said that, instead of today they might be taken up tomorrow. But if you want them to be taken up today, then I will take them up.

I am admitting the first adjournment Motion which is on failure to control the abnormal rise in prices of essential commodities and to supply adequate quantity of foodgrains to the people at reasonable prices, etc.

This Motion has come from Shri Indrajit Gupta, Shri Chandrapan, Shri Bhogendra Jha, Shri Mukherjee, Shri S. M. Banerjee, Prof. Dandavate, Shri Saman Mukherjee, Shri Jyotirmoy Bosu, Shri Hukam Chand Kachwai, Shri Atal Bihari Vajpavee, Shri Jagannathrao Joshi.

SHRI PILOO MODY (Godhra): You might as well add my name to it.

MR. SPEAKER: You want it at the top or at the bottom?

So I admit this motion. You may now ask for leave of the House.

SHRI INDRAJIT GUPTA: I request the leave of the House to move the following motion:

'That the House do not adjourn'

to discuss the failure of the Government to control the abnormal rise in prices of essential commodities and to supply adequate quantity of foodgrains to the people at reasonable prices.

SHRI SHYAMANANDAN MISHRA: I had given notice of another adjournment motion about the extreme scarcity in several parts of Bihar; people are starving.

MR. SPEAKER I have already admitted one I will admit your call attention

SHRI S. M. BANERJEE. Starvation of five million people in Bihar

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode) I have also given a call attention motion

MR SPEAKER Those in favour of the motion

SHRI SEZHIYAN (Kumbakonam) Only if there is an objection you may ask Members who are in favour of the motion to rise in their seats

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF INFORMATION AND BROADCASTING, MINISTER OF SPACE AND MINISTER OF STEEL AND MINES (SHRIMATI INDIRA GANDHI) I have no objection to a discussion on this vital subject. But naturally we cannot accept censure of the Government.

MR SPEAKER Those who are in favour of the motion may please rise in their seats

SOME HON MEMBERS rose

MR SPEAKER The number of members standing in favour of the motion is more than fifty. So the motion is admitted.

The discussion will start at 4 O'clock today.

Now, I take up the next item - item No. 11.

SHRI SHYAMNANDAN MISHRA After the admission of the adjournment motion, there seems to be a general agreement that the debate may be taken up tomorrow.

MR. SPEAKER. If the Rules permit, I can allow.

SHRI SHYAMNANDAN MISHRA: It will also be in conformity with the decision taken at the leaders' meeting.

MR SPEAKER You did not stick to that. They are not agreed to that. So, under the Rules I have to take it up at 4 O'clock.

SHRI PILOO MODY Will it go on till tomorrow or not?

MR SPEAKER No. It will be for 2½ hours. (Interruptions) Order, please. Next item.

SHRI SHYMNANDAN MISHRA: Will 2½ hours be sufficient for this?

MR SPEAKER I have set it according to the Rules. 2½ hours is the minimum. We will see when the debate proceeds. For the present I have allotted 2½ hours.

SHRI SHYAMNANDAN MISHRA Let the discussion go over to the next day.

SHRI PILOO MODY If it is to be taken up today let it start now.

SHRI SHYAMNANDAN MISHRA: How can this be completed in 2½ hours. I really do not know.

SHRI PILOO MODY If we want to finish it today this must be started now itself.

MR SPEAKER It must finish today. Can we take it up at 3 O'clock? We can add one more hour.

SHRI PILOO MODY 2 O'clock. If it starts at 2 O'clock then we are agreeable.

MR SPEAKER, We will take it up at 2-30 P.M. and then add a little more time at the end.

SHRI JYOTIRMOY BOSU: I want to make a submission, Sir. On a previous occasion you were good enough to allow the Adjournment Motion to be taken up on the following day. Here, Sir, a majority of the Opposition

12.49 hrs.

**DEMANDS* FOR GRANTS—
(MANIPUR), 1973-74**

MR. SPEAKER The House will now take up discussion and voting on the Demands for Grants in respect of the Budget for the State of Manipur for 1973-74.

MR. SPEAKER: No, it was not a precedent. I cannot make it a precedent. I cannot change the rule. I myself suggested whether we could take it up tomorrow so that there could be no procedural objection, but you wanted it to be taken up today. I am very helpless today.

DEMAND No 1—LAND REVENUE

MR. SPEAKER Motion moved

SHRI JAGANNATHRAO JOSHI Under Rule 377 I seek your permission. Please allow me to say something just for a minute.

"That a sum not exceeding Rs 13,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Land Revenue'."

MR. SPEAKER Not now

DEMAND No 2—STATE EXCISE

को इषाजकनचन निचन मध्यम महोदय,
स्युज मिण्ट 30 परसेट कट हुषा है भव
तो हमारी पालियामैन्टी प्रोसीडिङ्ग मे भी
कुछ नहीं खपगा।

MR. SPEAKER Motion moved

अभ्यक्त महोदय आप शार्ट-नोटिस भेज
दीजिये या कुछ भी भेज दीजिये।

"That a sum not exceeding Rs 133,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'State Excise'."

SHRI S. M. BANERJEE Sir, we have given Calling Attention Notices, but I do not want to press it just now. I request you only to ask the Finance Minister to make a statement telling us as to what the Government's mind is about the implementation of the Pay Commission's Report, after having detailed discussions with the employees' representatives. Unfortunately they have not said anything. The railway workers and the defence employees have taken strike ballots. I request you to ask the Finance Minister to make a clear statement that nothing will be implemented after the Cabinet decision, unless they have had a discussion with the employees' representatives.

DEMAND No 3 TAXES ON VEHICLES

MR. SPEAKER Motion moved

"That a sum not exceeding Rs 87,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Taxes on Vehicles'."

*Moved with the recommendation of the President